

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**Appeal No. 204 of 2016 &
IA No. 433 OF 2016**

Dated: 15th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Aravali Power Company Pvt. Ltd. Appellant (s)
Vs.
Haryana Power Purchase Centre & Ors.Respondent(s)**

Counsel for the Appellant(s) : Ms. Poorva Saigal
Mr. Shubham Arya
Counsel for the Respondent(s) : Ms. Ranjana Roy Gawai
Mr. Anshuman Bahadur for R-2
Mr.S. Ramalingam for R-1

ORDER

Learned counsel for Respondent No.2, on instructions, submits that Respondent No.2 desires that this matter may be taken up in some other bench in view of the fact that Hon'ble I.J. Kapoor, Technical Member had worked as Chairman in the Aravali Power Company Limited. Learned counsel for Respondent No.1 however states that Respondent No.1 does not have any objection for the matter being heard by this bench.

In view of the statement made by counsel for Respondent No.2, list this matter before Court – II when it is constituted.

**(I.J. Kapoor)
Technical Member
ts/kt**

**(Justice Ranjana P. Desai)
Chairperson**